

**Flood Control Commission for preparing a comprehensive plan of flood control in the Ganga Basin.**

The Government of India have also set up the Rashtriya Barh Ayog to review the flood protection measures undertaken during the past two decades and to evolve a co-ordinated, affect vast areas of the Indo-Gangetic integrated and scientific approach to the flood control problem in the country.

Considering the recurrent and serious nature of annual floods which affect vast areas of the Indo-Gangetic Basin and the large scale inundation experienced this year a Working Group has been constituted to draw up an integrated action programme for flood control schemes, comprising engineering works such as embankments, reservoirs, dams etc, afforestation, soil conservation, which could be implemented in the course of 5 to 7 years for controlling and mitigating the effect of floods within the shortest possible period. The report of this working group is expected to be ready in the near future.

**Government accommodation for house-owning Government employees**

•53. SHRI SYED NIZAM-UD-DIN: SHRI V. VENKA: SHRI GIAN CHAND TOTU: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that Government have fixed the 1st June, 1977 as the date of priority for allotment of Government accommodation for the house owning Central Government employees who vacated Government accommodation under the directions of Government or who have not yet been, allotted Government accommodation;

(b) if so, what is the number of such Government employees in each category;

(c) whether it is also a fact that the house-owning Central Government employees who did not vacate Government accommodation during

the emergency in violation of the Government orders issued in this behalf but continued to pay the rent at market rate, have been allowed to retain the accommodation under certain conditions; if so, what is the number of such employees in each category;

(d) if the replies to parts (a) and (c) above be in the affirmative, what are the reasons for such discriminatory treatment; and

(e) whether Government propose to restore the original date of priority for all such house-owning Government employees?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) The priority date of all house owning officers has been fixed as 1st June, 1977, i.e. the date from which they were declared eligible for allotment of Government accommodation (or later, in the case of new arrivals).

(b) Number of house-owning officers who vacated Government accommodation upto 31st October, 1978 is as follows:

Type	Number
I . . . . .	653
II . . . . .	1320
III . . . . .	513
IV . . . . .	622
V . . . . .	142
VI . . . . .	67
VII . . . . .	26
VIII . . . . .	4
Hostel . . . . .	29
MP's Pool . . . . .	1
<b>TOTAL . . . . .</b>	<b>3377</b>

Information regarding the number of house-owning officers who have not been allotted Government accommodation is not available at present.

(c) All house owning" officers had the option either to continue in Government accommodation or to vacate it. Those who continued in the Government accommodation after 31st December, 1975 were required to pay licence fee at market rate for the Government accommodation upto 31st May, 1977. Thereafter, they were to pay licence fee depending upon the rental income from their private house. The number of house owning officers who are still continuing in Government accommodation is as under:

Type	Number
I	77
II	270
III	217
IV	221
V	118
VI	23
VII	13
VIII	7
Hostel	9
<b>TOTAL</b>	<b>955</b>

(d) There is no discrimination as the priority date of all house-owning officers is reckoned from 1st June, 1977.

(e) No, Sir.

#### **Progress in the enforcement of prohibition**

\*54. SHRI DHARAMCHAND JAIN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state the progress so far made by each State regarding enforcement of prohibition?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): A statement is laid on the Table of the House.

[See Appendix CVII, Annexure No. 9].

#### **Vacation of Type V/IV quarters in D.I.Z. Area, New Delhi**

\*55. SHRI SATCHIDANANDA:

SHRI SAT PAUL MITTAL:

SHRIMATI AMBIKA SONI:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Directorate of Estates have sent urgent notices of vacation to occupants of Type V/IV quarters in D.I.Z. area near Gole Market in New Delhi in connection with the reconstruction programme;

(b) whether Government are aware that this decision, which will involve shifting to distant areas, will cause undue hardship to school going children in the midst of the academic year;

(c) whether Government have received any representations from the residents' associations and others affected by the above decision requesting Government to defer the vacation programme or in the alternative to allot suitable accommodation near Mandir Marg or in the Gole Market area; and

(d) if so, what decision Government have taken thereon?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) The Government has decided to construct a large number of residential units in central areas for low paid staff. Owing to non-availability of vacant land in central areas, the